Instructions regarding dealing in shares

3879. SHUI TRILOKI NATH CHA-TURVEDI:

> SHAU SUNDER SINGH BHA-NDARI:

> SH)tI VISHNU KANT SHAS-TRI:

> DR MURLI MANOHAR JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government have issued instructions to all the Central Ministers advising, them to avoid dealing in shares;
- (b) if so, what, are the details of the suggestions/advice made therein;
- (c) whether it is a fact that some Ministers, dignatories and members of their families had been found to have been having dealings in shares;
- (d) whether Government have specifically made inquiries from the Ministers regarding compliance of the above instructions; and
  - (e) if so, what is their response in?

THE MINISTER OF STATE IN THE PARLIAMENTARY MINISTRY OF AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME (SHRI M. M. JACOB): AFFAIRS (a) and (b) A circular has been issued by the Ministry of Personnel & Training on 8th April, 1992 on the issue of transactions in sale and purchase of shares and debentures etc. under the CCS (Conduct) Rules, 1964. A copy of the said instructions is enclosed as Statement (See below).

(c) to (c). There is a Code of Conduct for Ministers (both Central and States). Under this Code the Ministers of the Government of India are required to submit to the Prime Minister on their assumption of Office and annually thereafter by 31st March, a declaration of their assets and liabilities which includes details of shares as well.

## Statement

No. 11013/6/91-Ests. (s)

Government of India

Ministry of Personnel, Public Grievances & Pension3

Department of Personnel & Training

New Delhi, dated 8th April, 1992

## OFFICE MEMORANDUM

Subject:—CCS (Conduct) Rules, 1964—
-Transactions in sale and purchase 'of shares and debentures etc.

As the Ministries/Departments aware the provisions of sub-rule (4) of Rule 18 of the CCS (Conduct) Rules, 1964 provide that the Government or the prescribed authority may, at any time by general or special order, require a Government servant to furnish within a period specified in the order, a full and complete statement of such movable or immovable property held or acquired by him or one his behelf or by any member of his family as may be specified in the order. Such statement shall if so required by the Government or by the prescribed authority, include the details of the means by which or the source from which, such property was acquired.

- 2. Sub-rule (1) of Rule 16 also provides that no Government servant shall speculate in any stock, share or other investment. It has also been explained that freuequt purchase or sale or both, of shares, securities or other investments shall be deemed to be speculation within the meaning of this sub-rule.
- 3. It has been brought to the notice of the Government that a number of employees are investing in shares, securities and debentures etc. frequently. With a view to enable the administrative authorities to keep a watch over such transactions it has been decided that an intimation may be sent in the enclosed proforma

to the prescribed authority in the following cases:—

Written Answers

- (i) Group 'A' and 'B' Officers—if the total transactions in shares, securities, debentures or mutual funds scheme etc. exceeds Rs. 50,000/- during the calendar year.
- (ii) Group 'C' and 'D' Officers—If the total transactions in shares, securities, debenture or mutual funds scheme etc. exceeds Rs. 25,000/- during the calendar year.
- 4. It is clarified that since shares, securities, debenture etc. are treated movable property for the purpose of Rule 18(3) of the CCS (Conduct) Rules, 1964 if an individual transaction exceeds amount prescribed in Rule 18 (3), the intimation to the prescribed authority would still be necessary. The intimation prescribed in para 3 will be in addition to this, where cumulative transaction (s) i.e. sale, purchase or both in shares, securities, debentures or mutual funds etc. in a year exceed the limits indicated in рага 3.
- 5. In so far as the personnel serving in the Indian Audit and Accounts Department are concerned, these instructions are being issued after consultation with the Comptroller and Auditor General of India.
- 6. Ministry of Agriculture etc. are requested to bring these instructions to the notice of all concerned authorities under their control.

Sd/-

(M. S. BALI)

Deputy Secretary to the Govt. of India.

To

All Ministries/Departments of the Govt. of India No. 11013/6/91-Estt. (A) New Delhi, dated

Copy, with usual number of spare copies forwarded for information:—

1. C&AG, New Delhi.

- 2. UPSC, New Delhi.
- Central Vigilance Commission, New Delhi.
- Lok Sabha/Rajya Sabhi Secretariat.
- Commissioner for Linguistic Minorities, Allahabad.
- 6. All Union Territory Administrations.
- All attached and subordinate offices
   of the Ministry of Personnel, P. G.
   & Pensions and MHA.
- All Officers and Sections of Ministry of Personnel, P.G. & Pensions and MHA.
- 9. CBDT.
- 10. Chief Secretaries of all States.

Sd/-

(M. S. BALI)

Deputy Secretary of the Govt. of India.

## Murders in Delhi

3880. DR. MURLI MANOHAR JOSHI; Will the Minister of HOME AFFAIRS be pleased to state;

- (a) the number of murder cases registered in Delhi from January to June, 1992;
- (b) the number of murder cases registered in each of the police station at Nangloi, Punjabi Bagh and Paschim Vihar in each of the month of April, May and June, 1992;
- (c) the number of suspects involved in each of the murder cases in Punjabi Bagh and Paschim Vihar who have been arrested and also those who have not been arrested so far; and
- (d) the reasons therefor in each case and by when all the murder case<sub>s</sub> of Punjabi Bagh and Paschim Vihar are likely to be worked out?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a)